

(10)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD

ORIGINAL APPLICATION NO.1216 of 1993

DATE OF JUDGMENT: 29th September, 1993

BETWEEN:

Gafoor Miya .. Applicant

AND

1. Union of India represented by
its Secretary,
Ministry of Defence,
New Delhi.
2. The Scientific Adviser to the
Minister of Defence,
Defence Research & Development
Organisation,
Ministry of Defence,
New Delhi-1.
3. The Director, DMRL,
Hyderabad. .. Respondents

HEARD:

COUNSEL FOR THE APPLICANT: Mr. K. Sudhakar Reddy, Advocate

COUNSEL FOR THE RESPONDENTS: Mr. N.R. Devaraj, Sr. CGSC

CORAM:

HON'BLE SHRI JUSTICE V. NEELADRI RAO, VICE CHAIRMAN

HON'BLE SHRI P.T. THIRUVENGADAM, MEMBER (ADMN.)

JUDGMENT

(AS PER HON'BLE SHRI P.T. THIRUVENGADAM, MEMBER (ADMN.))

The applicant was placed under suspension by the order dated 2.8.1976 by the Director, DMRL, Hyderabad. The applicant states that he was being paid the subsistence allowance in the old pay scales whereas the other employees of the DMRL are being paid in the revised pay scales.

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2. This OA has been filed for a direction to the respondents to pay the subsistence allowance to the applicant from 1.1.1986 on the basis of the revised pay scales together with the arrears and for the grant of such other or further relief as deemed fit.

3. This point is squarely covered by the Judgment of this Tribunal dated 13.7.1993 in OA 785/93. For the reasons stated therein, we direct the respondents to refix the subsistence allowance with effect from 1.1.1986 on the basis of the revised pay scales. The arrears thereon should be paid within three months from the date of receipt of this order. The OA is ordered accordingly at the admission stage.

No costs.

P. J. D.
(P.T. THIRUVENGADAM)
MEMBER (ADMN.)

V. N. R.
(V. NEELADRI RAO)
VICE CHAIRMAN

DATED: 29th September, 1993

8/10/93
Deputy Registrar (J)

vsn

To

1. The Secretary, Union of India,
Ministry of Defence, New Delhi.
2. The Scientific Adviser to the Minister of Defence,
Defence Research & Development Organisation
Ministry of Defence, New Delhi-1.
3. The Director, DMRL, Hyderabad.
4. One copy to Mr. K. Sudhakar Reddy, Advocate, CAT.Hyd.
5. One copy to Mr. N. R. Devraj, Sr. CGSC.CAT.Hyd.
6. One copy to Library, CAT.Hyd.
7. One spare copy.

pvm

*Parthasarathy
5/10/93*

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER(A)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY
MEMBER(JUDL)

AND

THE HON'BLE MR.P.T.TIRUVENGADAM:M(A)

Dated: 29-9-1993

ORDER/JUDGMENT:

M.A./R.A./C.A.No.

in

O.A.No. 1216/93

T.A.No. (W.P.)

Admitted and Interim directions
issued

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Rejected/Ordered.

No order as to costs.

pvm

